

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 101  
CP-83/ND/2024

**IN THE MATTER OF:**  
**Mr. Ritesh Singh**

...APPLICANT

**Vs.**

**M/s. ARM Digital Media Pvt. Ltd.**

...RESPONDENT

**Section**  
**U/s 241-242**

**Order delivered on 25.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Applicant**

:Mr. Sitikanth Nayak and Mr.  
Yash Ahluwalia, Advs.

**For the Respondent**

:Mr. Bishwajit Dubey, Mr. Mohit  
Rohatgi, Mr. Ashwini and Ms.  
Nutan Keswani, Advs. for R1-R3.

**ORDER**

This is a petition under Section 241-242 of the Companies Act 2013.  
Heard Ld. Counsel for the Applicant. Mr. Bishwajit Dubey, Ld. Advocate  
appears on behalf of the Respondent Nos. 1 to 3 on the basis of advance notice  
and accepts notice for filing reply to this petition. Reply be filed within a period  
of three weeks. List the matter on **30.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**